

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT VI

Item No. 2.

IA (I.B.C)/4159(MB)2023 IN C.P. (IB)/3896(MB)2019

CORAM:

**SHRI SANJIV DUTT
MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **12.09.2023**

NAME OF THE PARTIES: **VS & B Containers L L C**

VS

First Maritime Pvt Ltd

For the OC : Adv. Anshul Kochar i/b Archit Virmani

For the CD : None present

IBC under Sec. 9

ORDER

I.A. 4159/2023

This IA is filed by OC for withdrawal of the main application No. 3896/2019. The matter has been settled between the OC and CD. The Counsel for OC submits that OC has already received part payment and the last tranche, as per the 'Consent Terms', is due on **30.06.2024**, which is taken on record. Total payment to be received by OC is **US\$ 80,000/-** (Eighty Thousand United States Dollar). There is no representation for the CD today. Counsel for the OC sought permission for withdrawing the main application, which is granted. In view of the above, the above I.A. is **allowed** and the main application is **disposed of as withdrawn** with the liberty to the OC to restore the same in the event of any default by the CD in making full and final payment.

**Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)**

**Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)**

//SKS//